

[Mr. Speaker]

House for the coming week is announced, I give opportunity to the Members to speak. Not on this. Do not try to intervene in every matter.

SHRI S. M. BANERJEE: I am not discussing this item. I am only reminding you of your promise yesterday that the Minister of Civil Aviation was going to make a statement. . . .

MR. SPEAKER: Not at this stage. I shall put the motion of Shri Raghuramaiah to the House. The question is:

"That this House do agree with the Thirty-fourth Report of the Business Advisory Committee presented to the House on the 5th December, 1973."

*The motion was adopted.*

SHRI S. M. BANERJEE: The Minister of Civil Aviation should make a statement. There is a dialogue going on.

MR. SPEAKER: Do not avail of this opportunity.

SHRI S. M. BANERJEE: I request that an opportunity should be given.

12.57 hrs.

NATIONAL CO-OPERATIVE DEVELOPMENT CORPORATION (SECOND AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to move for leave to introduce a Bill further to amend the National Co-operative Development Corporation Act, 1962.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the National Co-operative Development Corporation Act, 1962."

*The motion was adopted.*

PROF. SHER SINGH: I introduce the Bill.

12.57½ hrs.

RE. QUESTION OF PRIVILEGE  
(QUERY)

SHRI S. M. BANERJEE (Kanpur): Sir, I want to make a submission.

MR. SPEAKER: Not a submission at every stage. You had better write to me.

SHRI S. M. BANERJEE: For the last four days. . . .

MR. SPEAKER: If I allow one person, I will have to allow others also.

SHRI S. M. BANERJEE: Sir, . . .

MR. SPEAKER: I am not allowing you please. Please do not get up every time. I am not calling you. I am calling Shri Unnikrishnan.

SHRI K. P. UNNIKRISHNAN (Badagara) rose—

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given a privilege motion against Mr. Ganesh on the 28th September, 1973, and because he is a Minister it has been withheld, whereas in my own case, a privilege motion was admitted as a half-an-hour discussion.

MR. SPEAKER: This happened yesterday.

SHRI JYOTIRMOY BOSU: No, Sir. It is a clear case that the Minister did not. . . .

MR. SPEAKER: He is not here

SHRI JYOTIRMOY BOSU: Why should he be here? Was he here yesterday when I raised this matter? (*Interruptions*) I have given notice on the 28th

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† Introduced with the recommendation of the President.